FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ILD HOUSING PROJECTS PRIVATE LIMITED (FORMERLY KNOWN AS INTERNATIONAL LAND DEVELOPERS PRIVATE LIMITED)

RELEVANT PARTICULARS

1.	Name of corporate debtor	ILD HOUSING PROJECTS PRIVATE LIMITED (FORMERLY KNOWN AS INTERNATIONAL LAND DEVELOPERS PRIVATE LIMITED)
2.	Date of incorporation of corporate debtor	28.07.2006
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2006PTC151365
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address:** 611-A, Devika Tower 6, Nehru Place, Delhi- 110019, India,
6.	Insolvency commencement date in respect of corporate debtor	**29.02.2024**
7.	Estimated date of closure of insolvency resolution process	**27.08.2024** (Being 180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Sanyam Goel** **Reg. No.:** IBBI/IPA-002/IP-N00138/2017-2018/10397 **AFA No. AA2/10397/02/111024/202898,** **Valid Up to**: 11th October 2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India **E-mail:** goelsanyam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India **E-mail:** ild.cirp@gmail.com
11.	Last date for submission of claims	14.03.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	**Yes** Covered under section 5(8)(f) of the Insolvency and Bankruptcy Code, 2016 i.e. Allottees under a Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. **Mr. Naveen Singal** 2. **Mr. Sushil Kumar Singhal** 3. **Mr. Sunder Khatri**

SANYAM GOEL * INSOLVENCY PROFESSIONAL * REGD NO.: IBBI/IPA-002/IP-N00138/2017-2018/10397

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) 1. Name: **Naveen Singal** Reg No.: IBBI/IPA-001/IP-P01650/2019-2020/12520 Add: 302, Tower 5, Valley View Estate,Gwal Pahari, Faridabad Road, Gurgaon-122003, Haryana E-Mail: naveen.singal@yahoo.co.in 2. Name: **Sushil Kumar Singhal** Reg No.: IBBI/IPA-001/IP-P-01655/2019 - 2020/12536 Add: Basement C-10, Lagpat Nagar-III, New Delhi-110024, South, National Capital Territory of Delhi, 110024 E-Mail: ip.sksinghal66@gmail.com 3. Name: **Sunder Khatri** Reg No.: IBBI/IPA-002/IP-N00437/2017-2018/11191 Add: GF-124&113 World Trade Centre, Babar Road, Lalit Hotel, New Delhi, National Capital Territory of Delhi, 110001 E-Mail: sunder_khatri@yahoo.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ILD Housing Projects Private Limited (Formerly known as International Land Developers Private Limited)** on 29.02.2024.

The creditors of **ILD Housing Projects Private Limited (Formerly known as International Land Developers Private Limited)**, are hereby called upon to submit their claims with proof on or before 14.03.2024 [Being fourteen days from the appointment of the Interim Resolution Professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a `class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Real Estate Allottees in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 01.03.2024

Place: Gurugram

Sanyam Goel

(Interim Resolution Professional)

ILD Housing Projects Private Limited
(Formerly known as International Land Developers Private Limited)

Registration Number: **IBBI/IPA-002/IP-N00138/2017-2018/10397**

AFA: AA2/10397/02/111024/202898, Valid up to: 12/10/2023 to 11/10/2024

PRESS NOTE TO BE ISSUED FOR PUBLICATION IN NEWS PAPERS FOR E-TENDERING

The Executive Engineer Jal Shakti Division Dehra invites following e- tenders on behalf of Governor of Himachal Pradesh from approved eligible contractors for the following work through e-tendering process:-

Name of work	Estimated cost	Earnest Money	Time of Completion
Replacement of old pumping machinery in LWSS Kasba Kohasan Chalali Phase-2nd & LWSS Dhounta Beh under Sub-division Sunhet in Tehsil Dehra Distt. Kangra (HP) (SH:- Centrifugal Pumping Machinery LWSS Bagli Chalali Phase-2nd at Node 2-3(Booster stage i/c automation complete in all respect)	930000/-	18600/-	Three months
Replacement of old pumping machinery in LWSS Kasba Kohasan Chalali Phase-2nd & LWSS Dhounta Beh under Sub-division Sunhet in Tehsil Dehra Distt. Kangra (HP)(SH:- Centrifugal Pumping Machinery LWSS Kasba Bharoon at Node 2-3(Booster stage i/c automation complete in all respect)	620000/-	12400/-	Three months

Last date of filling/ uploading the tender through e-tendering :- 05/03/2024 upto 4.00 P.M. The tender form and
other detailed conditions can be obtained from the website www. Hpiph.org

Executive Engineer,
Jal Shakti Division Dehra

6519/2023-2024

FORM NO. 5

BEFORE DEBTS RECOVERY TRIBUNAL, ALLAHABAD

9/2-A, Panna Lal Road, Allahabad
(Area of Jurisdiction : Part of Uttar Pradesh)

Summons for filing Reply & Appearance by Publication

T.A. No. 14 of 2021

UCO Bank — **Applicant Bank**

Versus

M/S SUPER DAL MILL & ORS. — **Defendants**

To,

1. **M/s Super Dal Mill** Through its Proprietor Shri Avdhesh Kumar Sharma at Village Maholi, Behind Jaigurudev Temple NH-2, Mathura.
   IInd Address: 472, Chaitanya Vihar, Phase-II, Sector- 4 Vrindavan, Mathura.
2. **Shri Avdhesh Kumar Sharma** S/o Shri Prabhu nath Sharma, Proprietor of M/s Super Dal Mill R/o 472, Chaitanya Vihar, Phase-II, Sector- 4, Vrindavan, Mathura.

.....Defendants

In the above noted Application, you are required to file reply in Paper Book form in Four sets alongwith documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the Applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on **19.04.2024** at **10:30 A.M.** failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal, Allahabad

Finova Capital Pvt Ltd

702,Seventh Floor ,Unique Aspire, Plot No 13-14 Cosmo Colony, Amrapali Marg,Vaishali Nagar,Jaipur – 302021,Rajasthan.

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorised officer of the **Finova Capital Private Limited,** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **18-07-2023** calling upon the borrower **Rahul Mittal S/O Sumant Prasad, Rakhi W/O Rahul Mittal, Amrish Kumar S/O Yaspal Singh, to repay the amount mentioned in the notice being Rs 20,49,114/- (in words Rs. Twenty Lakh Forty Nine Thousand One Hundred and Fourteen Only)** together with interest from **13-07-2023** in 60 days from-the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under sub section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **28th day of February of the year 2024.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Finova Capital Private Limited** for an amount of **Rs. 23,14,266/-** and interest, charges till its realization.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of immovable properties

All that piece and parcel of the immovable **Property situated at Flat No-Gf-2A, Ground Floor, Keshav Complex, Plot No18, Part Of Khasra No 1165 Mi,Loni District Ghaziabad UP. Total admeasuring Area is 60 Sq Yards**. And Owned by **Rakhi Mittal** which is having four boundaries

EAST BY : Building No17, WEST BY : Building No-19,
NORTH BY : Flat GF-1, SOUTH BY : Road

-sd-
Date : 28/02/2024 — Authorised Officer
Place : Ghaziabad, UP — Finova Capital Pvt Ltd

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ILD HOUSING PROJECTS PRIVATE LIMITED (FORMERLY KNOWN AS INTERNATIONAL LAND DEVELOPERS PRIVATE LIMITED)

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	ILD HOUSING PROJECTS PRIVATE LIMITED (FORMERLY KNOWN AS INTERNATIONAL LAND DEVELOPERS PRIVATE LIMITED)
2.	Date of incorporation of Corporate Debtor	28.07.2006
3.	Authority under which Corporate Debtor is incorporated/registered	ROC-Delhi
4.	Corporate Identity Number of Corporate Debtor	U70109DL2006PTC151365
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Registered Address: 611-A, Devika Tower 6, Nehru Place, Delhi- 110019, India,
6.	Insolvency Commencement Date in respect of the Corporate Debtor	29.02.2024
7.	Estimated date of closure of Insolvency Resolution Process	27.08.2024 (Being 180 days from the Insolvency Commencement Date)
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	**Mr. Sanyam Goel** **Reg. No.**:IBBI/IPA-002/IP-N00138/2017-2018/10397 **AFA No. AA2/10397/02/111024/202898,** **Valid Upto**: 11th October 2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India **E-mail:**goelsanyam@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India **E-mail:**ild.cirp@gmail.com
11.	Last date for submission of claims	14.03.2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	**Yes** Covered under section 5(8)(f) of the Insolvency and Bankruptcy Code, 2016 i.e. Allottees under a Real Estate Project
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	1.**Mr. Naveen Singal** 2.**Mr. Sushil Kumar Singhal** 3.**Mr. Sunder Khatri**
14.	**(a)**Relevant Forms and **(b)**Details of authorized representatives are available at:	(a)Weblink: https://ibbi.gov.in/home/downloads (b)1. Name:**Naveen Singal** Reg No.: IBBI/IPA-001/IP-P01650/2019-2020/12520 Add: 302, Tower 5, Valley View Estate,Gwal Pahari, Faridabad Road, Gurgaon-122003,Haryana E-Mail: naveen.singal@yahoo.co.in 2. Name: **Sushil Kumar Singhal** Reg No.: IBBI/IPA-001/IP-P-01655/2019 -2020/12536 Add: Basement C-10, Lagpat Nagar-III, New Delhi-110024,South, National Capital Territory of Delhi, 110024 E-Mail: ip.sksinghal66@gmail.com 3. Name: **Sunder Khatri** Reg No.: IBBI/IPA-002/IP-N00437/2017-2018/11191 Add: GF-124&113 World Trade Centre, Babar Road, Lalit Hotel, New Delhi, National Capital Territory of Delhi, 110001 E-Mail: sunder_khatri@yahoo.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ILD Housing Projects Private Limited (Formerly known as International Land Developers Private Limited)** on 29.02.2024.

The creditors of **ILD Housing Projects Private Limited(Formerly known as International Land Developers Private Limited)**, are hereby called upon to submit their claims with proof on or before 14.03.2024 [Being fourteen days from the appointment of the Interim Resolution Professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a `class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Real Estate Allottees in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 01.03.2024
Place: Gurugram

Sanyam Goel
(Interim Resolution Professional)
ILD Housing Projects Private Limited
(Formerly known as International Land Developers Private Limited)
Registration Number: **IBBI/IPA-002/IP-N00138/2017-2018/10397**
AFA: AA2/10397/02/111024/202898,
Valid up to: 12/10/2023 to 11/10/2024

M.P. ROAD DEVELOPMENT CORPORATION LIMITED

(Govt. of M.P. Undertaking)
45-A, Arera Hills, Bhopal – 462 011, Madhya Pradesh
Ph. : 0755-2527290, 2765205 (EPBX), Fax : 0755-2572643
Website : www.mprdc.gov.in, CIN : U45203MP2004SGC016758

NIT No. : 15475/642/MPRDC/Procu./2024 — **Bhopal, Date : 29.02.2024**

NOTICE INVITING TENDERS

Madhya Pradesh Road Development Corporation Limited (MPRDC) Bhopal invites online tender for following works.

S. No.	Name of Work	PAC/APC (in Rs. Lakh)	Bid Security (EMD) (in Rs. Lakh)	Cost of Bid Document (in Rs.)	Period of Contract (in Months)
1.	Consultancy Services for Authority's Engineer for Supervision of Fly overs/ RUBs/ROBs in the state of Madhya Pradesh on EPC Mode under MPRDC **(2nd Call).**	-	10.00	30,000/-	30 Months
2.	Upgradation and reconstruction work of Ladkui portion at Ch. 14+903 to Ch. 13+897 (length-1.00 Km.) on Kosmi-Bhairunda Road.	619.86	6.20	20,000/-	04 Months
3.	Construction of Minor Bridge-3x20m at Km. 187/10 at Hatwas River on Narmadapuram- Pipariya road (SH-67).	574.05	5.74	20,000/-	18 Months
4.	User fee Collection on Guna-Ashoknagar-Isagarh road in the State of Madhya Pradesh.	391.00	3.91	15,000/-	12 Months

The dates for purchase, submission, etc. are mentioned in the key dates. Tender forms can be purchased online only up to **15:30 hrs. on 26.03.2024 for S. No. 1 & 15:30 hrs. on 04.04.2024 for S. No. 2, 3 & 4** of above work from website **www.mptenders.gov.in.** The bidders have to submit the Technical bid as well as Financial Bid online only. The Addendum/Corrigendum (if any) shall only be published on the website of www.mptenders.gov.in only. If holiday is declared by Govt. of M.P. on the date of opening, the same will automatically be shifted to subsequent working days.

MPRDC reserves the right to accept/reject any/all tenders without assigning any reason thereof.

M.P. Madhyam/114053/2024 — **MANAGING DIRECTOR**

LIC Housing Finance Limited

LIC HOUSING FINANCE LTD

C-98, Upasana Tower, Subhash Marg, C-Scheme, Jaipur Mob. No.:- 9414097092

APPENDIX IV- (Rule 8(1)) POSSESSION NOTICE (For Immovable Properties)

Whereas The undersigned being the Authorized Officer of the **LIC Housing Finance Limited,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of Act 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on below mentioned date calling upon the below mentioned borrowers to repay the amount mentioned in the notice as given in the list here in below within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described here-in below in exercise of powers conferred on him under section 13(4) of the said act and read with rule 8 of the said rules on below mentioned date.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property, and any dealings with the property will be subject to the charge of the LIC Housing Finance Limited for amount mentioned in the list given below and future interest & expenses thereon. The Borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

S. No.	Name of the Borrowers/ Guarantor & Loan A/c No.	Description of the Immovable Properties	Demand Notice Date	Outstanding Amount
1.	Mr Vaibhav Bansal (Applicant) ,Mr Umang Garg (Guarantor) and Mr. Umesh Chand Kumawat (Guarantor) Loan A/c: **320300009889**	**All that part and parcel of the property bearing No.:- Flat / Unit.101, Ground Floor Constrcted on Plot No.140 & 141, Scheme-Sukhija Vihar, Vill-Sirsi , Sirsi Road Jaipur. admeasuring 1400.00 sq feet built up area and Plot no 140 and 141 are *bounded by – Plot No 140:-* EAST- JDA Land, WEST – 40 Feet Road, NORTH – PLOT No. 141, SOUTH – PLOT No.-139, *Plot No 141:-* EAST- JDA Land, WEST – 40 Feet Road, NORTH – PLOT No. 142, SOUTH – PLOT No.-140**	16/12/2023 Possession Date 27.02.2024	**Rs.53,73,843.91** (FIFTY THREE LAKH SEVENTY THREE THOUSAND EIGHT HUNDRED FORTY THREE RUPEES AND NINETY ONE PAISA ONLY) under **loan a/c 320300009889 as on 16/12/2023** and Interest & Expenses Thereon.
2.	Mr Vaibhav Bansal (Applicant) ,Mr Umang Garg (Guarantor) and Mr. Umesh Chand Kumawat (Guarantor)) Loan A/c: **320300009890**	**All that part and parcel of the property bearing No.: Flat / Unit.102, Ground Floor constructed on, Plot No.140 & 141, Scheme-Sukhija Vihar, Vill-Sirsi, Sirsi Road Jaipur. admeasuring 1600.00 sq feet built up area Plot no 140 and 141 are bounded by –Plot No 140:- EAST- JDA Land, WEST – 40 Feet Road, NORTH – PLOT No. 141, SOUTH – PLOT No.-139, Plot No 141:- EAST- JDA Land, WEST – 40 Feet Road, NORTH – PLOT No. 142, SOUTH – PLOT No.-140**	16/12/2023 Possession Date 27.02.2024	**Rs 57,97,423.19** (Rs FIFTY SEVEN LAKH NINETY SEVEN THOUSAND FOUR HUNDRED TWENTY THREE AND NINETEEN PAISA ONLY)under **loan a/c 320300009890 as on 16/12/2023** and Interest & Expenses Thereon.
3.	**MR. MAHENDRA KUMAR SHARMA (Applicant), MRS SANGITA DEVI SHARMA (Co Applicant) and SH JAGDISH PRASAD JANGID (GUARANTOR)** Loan A/c: **320400007888**	**All that part and parcel of the property bearing No- FLAT NO -603 , 6TH FLOOR, ELEGANT PARAM, LALAPURA, VAISHALI ENCLAVE YOZANA ,GANDHI PATH (WEST), JAIPUR, FLAT CARPET AREA – 525.82 SQ FT, BUILTUP AREA – 630.23 SQ FT, SUPER BUILT UP AREA – 839.58 SQ FT. FLAT IS CONSTRUCTED OVER KHASARA NUMBER-143/1,143/2, REV VILL-LALARPURA, VAISHALI ENCLAVE YOZANA, GANDHI PATH (WEST), JAIPUR admeasuring 4441.16 Sq. MTS**	12/10/2023 Possession Date 27.02.2024	**Rs.26,83,880.14** (Rs. Twenty six lakh eighty three thousand eight hundred eighty Rupees and fourteen paisa only) **UNDER A/C 320400007888 as on 12/10/2023** and interest & Expenses thereon.
4.	**Mr. Vimlesh Pareek (Applicant) Mr Vinod Kumar Agarwal (Guarantor)** Loan A/c: **320300003308** **Mr. Vimlesh Pareek (Applicant)** Loan A/c: **320300007618**	**All that part and parcel of the property bearing No -North part of House No.-827, Ganesh Nagar, Niwaru Road, Jaipur, admeasuring 99.62 sq yards bounded by – EAST- 30 feet road, WEST – plot no 826, NORTH – 30 feet road, SOUTH – remaining part of plot**	13/12/2023 Possession Date 27.02.2024	**Rs.30,10,142.75** (Rs.Thirty lakh Ten thousand One hundred Forty Two and Seventy Five paisa only) **UNDER A/C 320300003308 and Rs.15,58,514.63** (Rs.Fifteen lakh Fifty Eight thousand Five hundred Fourteen and Sixty Three paisa only) **UNDER A/C 320300007618 Total Rs.45,68,657.38** (Forty five lakhs sixty eight thousands six hundred fifty seven rupees and paisa thirty eight only) **as on 13/12/2023** and interest & Expenses thereon.
	For Property No.4: Possession notice dated 22.02.2024 issued by LIC HFL under loan account mentioned in Point No.4 stands withdrawn.			

Date: 27.02.2024
Place: Jaipur

Sd./- Authorized Officer,
LIC Housing Finance Limited

PUBLIC NOTICE

General public is hereby informed that our client, **M/s. Muthoot Finance Ltd. (GSTIN 32AABCT0343B1Z7), Registered Office: 2nd Floor, Muthoot Chambers, Banerji Road, Kochi-682018, Kerala, India CIN: L65910KL1997PLC011300, Ph: +91 484-2396478, 2394712, Fax: +91 484-2396506 mails@muthootgroup.com, www.muthootfinance.com** is conducting Auction of ornaments (**NPA** accounts for the period up to **30.09.2022**), pledged in its favour, by the defaulting Borrowers, as detailed hereunder. All those interested may participate.

First Auction Date: 08.03.2024

Delhi-Shalimar Bagh (0249): BLS-87, MUL-8111, 8261, 8304, 8372, SRS-46, 67, 249, 255, 268, 270, TMS-16, **Delhi-Rohini (0397):** MDL-2043, 2505, 2601, 2716, 2725, 2726, MUL-9187, 9240, 9527, 9615, 9634, 9642, 9804, 9858, 9892, MWS-4628, SRS-81, 161, **Delhi-Rohini D.C. Chowk (0559):** MDL-1610, MEG-229, 231, MUL-6294, 6303, 6305, 6347, 6349, 6387, SRS-64, TMS-2, **Delhi-Pitampura (0615):** MDL-941, MEG-259, MHL-180, MUL-4119, 4264, SRS-22, **Delhi-Rohini Sector 11 (1100):** MDL-2407, 2610, 2612, MUL-11604, 11642, 11773, 11826, 11963, 12051, SRS-49, 97, **Delhi-Narela (1101):** MAL-3941, MDD-60, MDL-1610, 1787, 3165, MEG-319, MOL-2359, MUL-11624, 12264, 12278, 12567, 12625, 12659, 12680, 12687, 12710, 12758, 12762, 12806, 12835, 12849, 13134, 13238, MWS-920, **Delhi-Shalimar Bagh Bt Block (1125):** MDL-1315, 1859, 1941, MUL-4595, 6272, 6344, 6397, 6419, 6422, 6431, 6510, 6532, SRS-17, 19, 120, 151, 161, **Delhi-Kohat Enclave (1130):** MDL-1161, 1163, MEG-183, MUL-4848, 4858, 4859, 4860, 4869, 4875, SRS-60, 108, 110, 135, **Delhi-Rohini Sector 7 (1150):** MDL-753, 754, 1069, 1161, 1290, 1321, MEG-255, 276, MUL-4673, 4674, 4799, SRS-60, 72, 159, **Delhi-Rohini Sector 16 (1152):** MDL-3003, 3015, 3017, MEG-256, 388, 450, MUL-9979, 10052, 10480, 10518, 10524, 10558, 10570, 10597, 10606, 10611, 10647, 10740, SRS-87, 109, 128, 135, 210, 238, TMS-9, 16, **Delhi-Mangolpur Kaln (1311):** MAL-3142, MDL-1854, 2129, 2179, 2207, 2404, MEG-15, MUL-8307, 8869, 8987, 9016, 9059, 9136, 9168, 9174, 9218, SRS-42, 44, 51, 67, 210, **Delhi-Budh Vihar (1387):** MAL-5350, MDL-2476, 3533, 4427, 4871, MEG-600, MUL-17920, 19657, 19882, 19920, 19946, 20024, 20067, 20102, 20120, 20142, 20307, 20372, 20428, 20511, 20588, 20629, 20630, 20706, 20707, 20782, 20850, 20989, 20997, 21032, 21115, SRS-75, 139, 199, 222, 224, TMS-1, **Delhi-Rohini Sai Baba Chowk (1389):** MEG-84, 178, 180, MUL-3462, 3468, 3586, 3589, SRS-50, 51, TMS-7, **Delhi-Raja Park (Rani Bagh) (1431):** MDL-1995, 3370, 3371, MEG-210, 411, MUL-6505, 6545, 6743, 6768, 6856, 6930, 7096, 7383, MWS-6102, SRS-79, 103, 197, 211, **Delhi-Prashant Vihar (1692):** MUL-2710, 2714, 2724, SRS-46, TMS-3, **Delhi-Bawana (1718):** MDL-2160, 2172, MEG-298, MUL-8498, 8580, 8595, RGL-1318, 1327, 1525, 1657, 1659, 1703, 1711, 1727, 1759, 1790, 1801, 1806, 1812, 1817, 1870, 1875, SRS-7, 12, 41, 156, 176, **Delhi-Rohini Sector 3 (1719):** MDL-2634, 3009, MEG-275, 282, 434, MUL-10849, 10921, 10934, 10959, 11115, 11419, 11447, 11500, 11518, 11611, 11632, 11677, 11728, 11732, 11762, 11763, 11849, SRS-3, 13, 105, 123, TMS-7, WBS-20, **Delhi-Rohini Sector 15 (1938):** MDL-1635, MEG-152, 280, MUL-5957, 6038, 6102, 6131, 6134, 6164, 6186, 6230, 6231, **Delhi-Alipur (2009):** MDL-1051, 1058, 1059, MEG-206, MUL-3629, 5699, 5885, 5935, 5971, RGL-774, 959, 1174, 1355, SRS-35, 64, 68, 69, 77, 78, 96, **Delhi-Sainik Vihar (2194):** MDD-41, MEG-182, MHP-457, MUL-2713, 2913, MWS-1700, SRS-89, TMS-3, **Delhi-Rohini Pocket-C Sector-3 (2401):** MDL-2100, 2242, MEG-257, MUL-6559, 6706, 6713, 6760, 6856, 6867, 6868, 6883, 6947, 6997, 7024, MWS-5703, SRS-7, 70, 111, **Delhi-Badli (2410):** MDL-529, 955, 1025, 1189, 1238, MEG-130, MUL-5514, 5832, 5948, 5971, 6125, 6166, **Delhi-Pitampura MP-1 (2520):** MAL-1426, MDL-1362, MUL-6586, 6769, 6787, SRS-17, 31, 43, 48, 49, **Delhi-Poothkalan (2521):** MAL-4518, MDL-1856, 2467, 2617, 3143, 3283, MEG-560, 608, 661, MUL-17444, 17481, 17558, RGL-2104, 2553, 2685, 2922, 2980, 3213, 3227, 3234, 3309, 3360, 3442, 3479, SRS-8, 254, 303, **Delhi-Shahbad Daulatpur (2701):** MDL-1260, 1366, 1401, 1543, MUL-11767, 12261, 12594, 12616, 12894, SRS-4, 39, **Delhi-Rohini Sector 5 (2745):** MAL-3735, MDD-77, MDL-1650, 3466, 3627, MEG-566, 584, MUL-11119, 11683, 12461, 12845, 13222, 13322, 13353, 13390, 13461, 13507, 13596, 13623, 13627, 13714, 13745, 13897, MWS-2834, SRS-14, 36, 56, 172, 173, **Delhi-Rohini-Sector-24 (3696):** MDD-48, MDL-3326, MEG-371, 414, 653, 721, 736, MUL-14500, 14830, 15707, 15860, 15985, 15993, 16155, 16170, 16202, 16206, 16243, 16541, SRS-52, 53, 55, 56, 61, 71, 122, 126, 272, TMS-7, 25, **Delhi-Haiderpur (3850):** MDL-1150, MOL-1228, 1342, MUL-7319, 7554, 8072, 8157, 8276, 8312, 8483, 8723, **Delhi-Mubarakpur Dabas (4480):** MAL-895, MDL-884, 1178, MEG-56, 57, 119, MUL-5922, 6105, 6140, 6209, 6253, 6428, SRS-30, **Narela Bawana Road-Delhi (4503):** MDL-667, MUL-3269, 3285, 3299, RGL-421, 424, 480, 539, 586, **Azadpur (DL) (5053):** MAL-251, MDL-207, MUL-1236, 1461, 1759, 1781, 1849, 1893, 1926, 1976, 2025, SRS-21, **Delhi Rohini Sector-18 (5108):** MDL-309, 370, MEG-107, MUL-802, 886, 894, 931, 975, 1002, 1006, 1017, 1028, 1077, 1246

Second Auction Date: 09.03.2024, Auction Centre: Muthoot Finance Ltd., Regional Office Delhi North West, First Floor, 354/4205, Sant Nagar Chowk, Rani Bagh Delhi-110034

The auctions in respect of the loan accounts shown under the branch head will be conducted at the respective branches.

However please note that in case the auction does not get completed on the given date(s), then in that event the auction in respect thereto shall be conducted/continued on **Second Auction date** at **given auction centre,** and further in case the said ornaments are still not successfully auctioned on these dates then such auction shall be continued on subsequent days thereafter, at this same venue. No further notices shall be issued in this respect.

Kohli & Sobti, Advocates, A 59A, First Floor, Lajpat Nagar-II, New Delhi-110024

Note: Customers can release their pledged ornaments before the scheduled auction date, against payment of dues of our client. Customer can also contact **Email ID: recoverynorth@muthootgroup.com** or **Call on 7834886464, 7994452461.**

झारखण्ड सरकार
कार्यपालक अभियंता का कार्यालय,
ग्रामीण कार्य विभाग, कार्य प्रमण्डल, चतरा।

ई–अतिअल्पकालीन् निविदा आमंत्रण सूचना

ई–अतिअल्पकालीन् निविदा संख्या– 16/2023-24/RWD/CHATRA दिनांक– 29.02.2024

कार्यपालक अभियन्ता, ग्रामीण कार्य विभाग, कार्य प्रमण्डल, चतरा द्वारा निम्न विवरण के अनुसार e-procurement पद्धति से निविदा आमंत्रित की जाती है।

क्र॰ सं॰	आईडेन्टिफिकेशन संख्या / पैकेज संख्या	कार्य का नाम	प्राक्कलित राशि अंक में (लाख)	प्राक्कलित राशि अक्षर में	कार्य समाप्ति की अवधि	टेण्डर कॉल सं॰
1	RWD/ CHATRA/ STPKG/17/ 2023-24	PMGSY रोड भगवनियाँ से कोरचा तक पथ सुदृढ़ीकरण कार्य (लं॰–4.130 कि॰मी॰)।	1077.933	दस करोड़ सतहत्तर लाख तिरानबे हजार तीन सौ मात्र	15 माह	प्रथम
2		बेला से कोलटीकर तक पथ सुदृढ़ीकरण कार्य (लं॰– 5.160 कि॰मी॰)।				
3		कमताखूर्द से तुराग तक पथ सुदृढ़ीकरण कार्य (लं॰–1.600 कि॰मी॰)।				
4		गंझुटोला से सरैया तक पथ सुदृढ़ीकरण कार्य (लं॰– 2.800 कि॰मी॰)।				
5		मोक्तमा से डुमरी तक पथ सुदृढ़ीकरण कार्य (लं॰– 6.900 कि॰मी॰)।				
6		टटरा से तेलिया नावाडीह तक पथ सुदृढ़ीकरण कार्य (लं॰– 1.500 कि॰मी॰)।				

2. वेबसाईट में निविदा प्रकाशन की तिथि :– **07.03.2024**
3. ई–निविदा प्राप्ति की अंतिम तिथि एवं समय :– **13.03.2024 अपराह्न 5.00 बजे तक।**
4. ई–निविदा खोलने की तिथि एवं समय :– **15.03.2024 पूर्वाह्न 3.30 बजे।**
5. ई–निविदा आमंत्रित करनेवाले पदाधिकारी का नाम एवं पता :– **कार्यपालक अभियन्ता, ग्रामीण कार्य विभाग, कार्य प्रमण्डल, चतरा, द्वितीय तल, विकास भवन, चतरा।**
6. ई–निविदा प्रकोष्ठ का दूरभाष संख्या :– **06541-296208**

विस्तृत जानकारी के लिए वेबसाईट **www.jharkhandtenders.gov.in** में देखा जा सकता है।

कार्यपालक अभियंता,
ग्रामीण कार्य विभाग,
कार्य प्रमण्डल, चतरा।

PR 321066 (Rural Work Department) 23-24 (D)

GOVERNMENT OF JHARKHAND
Agriculture, Animal Husbandry & Co-operative Department
(Co-Operative Division)
OFFICE OF THE REGISTRAR, CO-OPERATIVE SOCIETIES JHARKHAND, RANCHI
INTEGRATED CO-OPERATIVE DEVELOPMENT PROJECT (I.C.D.P.) CELL, RANCHI

Very Short e-procurement Notice

Tender Reference No:- ICDP/RANCHI/13/2023-24 — **DATE:- 01.03.2024**

SL No.		Name of work	No Of Unit	Estimated Value of Work (in Rs)	Cost Of BoQ (in Rs)	Earnest Money (in Rs)	Time Of Completion Of Work
01.	(i)	Construction of 500 MT Capacity Godown in Lamps Of Districts Gumla, Latehar and Khunti	06	4,83,15,000.00	10,000.00	4,83,200.00	09 Months
	(ii)	Construction of 500 MT Capacity Godown in Lamps Of Districts West Singhbhum(Chaibsa)	06	4,83,15,000.00	10,000.00	4,83,200.00	
	(iii)	Construction of 500 MT Capacity Godown in Lamps/Pacs Of Districts Gharwa	06	4,83,15,000.00	10,000.00	4,83,200.00	
	(iv)	Construction of 500 MT Capacity Godown in Lamps/Pacs Of Districts Dumka and Deoghar	06	4,83,15,000.00	10,000.00	4,83,200.00	
	(v)	Construction of 500 MT Capacity Godown in Lamps/Pacs Of Districts Hazaribagh,Chatra and Koderma	10	8,05,25,000.00	10,000.00	8,05,300.00	
	(vi)	Construction of 500 MT Capacity Godown in Lamps/Pacs Of Districts Giridih and Godda	13	10,46,82,500.00	10,000.00	10,47,900.00	
02.		Date Of Publication of on Website	05.03.2024 AT 11:00 AM				
03.		Last Date & Time of Submission of bids	12.03.2024 AT 05:00 PM				
04.		Name & Address of Office Inviting Tender	State Monitoring Officer, ICDP Cell, Ranchi, Pasupalan-Sahkarita Bhawan Singh More Hatia, Ranchi. 834003				
05.		Contact No of Procurement Officer	7979760612, 7250895727				

06. Bid document with details terms and conditions will be available online on e-tendering portal, http:// Jharkhandtenders.gov.in from 05.03.2024 at 11:00 AM to 12.03.2024 up to 05:00 PM. Bids must be Submitted online only at the e- tendering portal http:// Jharkhandtender.gov.in on or before 05:00 PM on 12.03.2024. Tender Fee and EMD Will be received through online mode only. Bidders can use internet banking facility for faster processing of tender fee and EMD. Alternatively, bidders can use NEFT/RTGS challan generated for the tender from jharhandtenders.gov.in portal. Technical Bid received online will be opened at 05:00 PM on 13.03.2024.
07. Estimate Cost May Vary.
08. Corrigendum/Amendment if any will be published only on the above mentioned website.

Sd/-
PR 321071 Co-opretive(23-24)#D — **State monitoring Officer, ICDP Cell, Ranchi**

पंजाब नैशनल बैंक punjab national bank

Circle Sastra Office Jaipur Ajmer, 2nd Floor, PNB House Plot NO. 2, Nehru Place, Tonk Road, Jaipur (302015) Tel: 7223906515, E mail: cs8244@pnb.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E Auction Sale Notice for Sale of Immovable Assets under the 'Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, read with proviso to Rule 8(6) & 9(1) with of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **possession** of which has been taken by the Authorized Officer of the Bank/ Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Name of the Branch / Name of the Account / Name & Addresses of the Borrower/ Guarantors Account	Description of the immovable property mortgaged / Owner's Name (Mortgagors of property/ies)	(A) Date of Demand notice u/s. 13(2) of SARFAESI Act, 2002 / (B) Outstanding amount as on / (C) Possession Date u/s 13(4) of SARFAESI Act 2002 / (D) Nature of Possession Symbolic/Physical/Constructive	(A) Reserve Price / (B) EMD/ Last Date of EMD Deposit / (C) Bid Increase Amount / (D) Inspection Date & Time	Date/time of E-auction	Details of the encum-brances known to the secured creditors
Ajmer Road Jaipur (041810) **M/S Green Farm Bio-Gen Limited** Registered Office: 2, Meghraj Market, 3rd Floor, Gandhi Chowk, Junagrah, Gujrat-362001 **M/S Green Farm Bio-Gen Limited** Regional Office : H-1/54, Old Riico Industrial Area, Bagru, Jaipur (Rajasthan)-303007 **M/S Green Farm Bio-Gen Limited** 161, Beegees Arcade, 3rd Floor, 10th Block, @nd Stage, Nagarabhavi, Bangeluru 560072 **Ms. Vimla Devi Jat, W/O Shri Gopal Lal Jat, (Guranantor/Mortgagor)** E-44, Gautam Marg, Vaishali Nagar, Jaipur(Raj) 302012 **Shri Gopal Lal Jat S/O Bhura Mal Jat**	All the part and parcel of Industrial Land & Building of M/S Green Farm Bio-Gen Limited consisting of land & building, structures, erections, installations, etc. situated at Plot no 1891 in GIDC-II, R.S No.3/P, at Sabalpur, Village Dolatpura, Tehsil & District Jungrah, Gujrat. Admeasuring 1720.00 Sq. Mtrs. Bounded By: On the North by Road On the South By Boundary of GIDC On the East by Plot No 1890 On the West by Plot No 1892/1901	**A. 27/09/2022** **B. Rs. 2,38,33,246.83 as on 31.12.2023 + Further Interest and expenses until payment made in full** **C. 05.01.2024** **D.Physical Possession**	**A.1,19,30,400/-** **B. 11,93,040/- on 18.03.2024** **C. 10000/-** **D. 16.03.2024 from 10.00 A.M to 02.00 PM**	**19.03.2024 From 11.00 A.M to 03.00 P.M**	**Not Known**
AJMER, NAGRA (416000) **ABHIJEET MALHOTRA S/O SANJAY MEHRA** **Shri Ab

एलआईसी हाऊसिंग फाईनेंस लि.

बैक ऑफिस: लक्ष्मी इंश्योरेन्स बिल्डिंग, आसफ अली रोड, नई दिल्ली–110002

प्रतिभूतिकरण अधिनियम, 2002 की धारा 13(2) के तहत मांग नोटिस

यह मांग नोटिस अधोल्लिखित कर्जदारों/जमानतियों को उनको/उनकी जमानत पर दी गई ऋण सुविधाओं के लिए बकाया राशि का भुगतान इस नोटिस की तारीख से 60 दिनों के अंदर करने के लिए कहने हेतु प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्गठन और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) की धारा 13(2) के तहत जारी किया जाता है। यदि अधिनियम की धारा 13(2) के तहत इस नोटिस के अनुसार आगे की ब्याज और प्रासांगिक व्ययों, लागतों आदि के साथ अधोल्लिखित राशि का भुगतान **एलआईसी हाऊसिंग फाईनेंस लि.** को करने में आप असफल रहते हैं तो **एलआईसी हाऊसिंग फाईनेंस लि.** उक्त अधिनियम की धारा 13 की उप–धारा (4) और अन्य लागू प्रावधानों के तहत वर्णित सभी या किसी अधिकार का प्रयोग करेगा। आपको यह भी नोटिस दिया जाता है कि धारा 13 की उप–धारा 4 के अनुसार आप **एलआईसी हाऊसिंग फाईनेंस लि.** की लिखित सहमति प्राप्त किए बिना इस नोटिस की नीचे विवणित उक्त प्रत्याभूत परिसंपत्ति का बिक्री, पट्टे या अन्य किसी तरीके से हस्तांतरण नहीं करेंगे। बकाया राशि सहित खाते और प्रत्याभूत परिसंपत्तियों का विवरण निम्नवत् है:–

अचल संपत्ति की अनुसूची और अन्य विवरण

क्र. सं.	कर्जदार और जमानती का नाम	प्रत्याभूत परिसंपत्तियों का विवरण	13(2) नोटिस की तारीख और राशि
1.	**आवेदक:– श्री रमा कांत शर्मा,** एच.नं. 9/78, सुभाष नगर–110059 **सह–आवेदक:– श्री राहुल शर्मा,** एच.नं. 9/78, सुभाष नगर–110059 **ऋण खाता सं.:–** 310100010130	संपत्ति प्लॉट नं. 163, ब्लॉक ए, कीर्ति नगर, डब्ल्यू.एच.एस., नई दिल्ली–110015 पर हक विलेख नं. 4003 दिनांकित 04.04.2018 के जमा द्वारा न्यायसंगत बंधन।	**मांग नोटिस की तारीख:** 16.02.2024 **रु. 86,59,579.30** ब्याज और अन्य प्रभारों सहित
2.	**प्राथमिक आवेदक:– श्री संजीत ठाकुर,** **पता:– (1)** 2188/बी टी.एफ, राजा पार्क शकूर बस्ती, दिल्ली–110034 **अन्य पता:– (2)** गाँव सलीमपुर एरिया, माजरा मदीपुर, संत नगर, शकूर बस्ती, दिल्ली–110034 स्थित प्लॉट नं. 7–ए, खसरा नं. 281 का समस्त भूतल और प्रथम तल, नं. WZ–3035 **अन्य पता:– (3)** ठाकुर क्लोथिंग कं., 9/6164, W–304, दूसरा तल, शकूर पुर गली बैक, गाँधी नगर, दिल्ली, दिल्ली–110031 **सह–आवेदक:– श्री रंजीत कुमार ठाकुर,** **पता:– (1)** 2188/बी टी.एफ, राजा पार्क शकूर बस्ती, दिल्ली–110034 **अन्य पता:– (2)** गाँव सलीमपुर एरिया, माजरा मदीपुर, संत नगर, शकूर बस्ती, दिल्ली–110034 स्थित प्लॉट नं. 7–ए, खसरा नं. 281 का समस्त भूतल और प्रथम तल, नं. WZ–3035 **अन्य पता:– (3)** W–304, दूसरा तल, शकूर पुर गाँव, दिल्ली–110034 **जमानती:– श्री गिरधर कुमार ठाकुर,** **पता:–** एच.नं. बी–46, तीसरा तल, ब्लॉक–बी, हस्तल विहार, उत्तम नगर, दिल्ली–110059 **ऋण खाता सं.:–** 312300006118	गाँव सलीमपुर एरिया, माजरा मदीपुर, संत नगर, शकूर बस्ती, दिल्ली–110034 स्थित प्लॉट नं. 7–ए, खसरा नं. 281 का समस्त भूतल और प्रथम तल छत अधिकार रहित, संपत्ति नं. WZ–3035, भूमि एरिया 50 वर्ग गज पर निर्मित (कुल कवर्ड एरिया 73.6 वर्ग मीटर अर्थात 41.80 वर्ग मीटर प्रत्येक) पर हक विलेख नं. 396 दिनांकित 01.02.2022 के जमा द्वारा न्यायसंगत बंधन।	**मांग नोटिस की तारीख:** 09.02.2024 **रु. 39,85,044.71** ब्याज और अन्य प्रभारों सहित
3.	**प्राथमिक आवेदक:– सुश्री शिवांगी तरफदार,** **पता:–** एच.नं. 340, गली नं. 20, प्रजापति मौहल्ला, तुगलकाबाद, दिल्ली–110044 **अन्य पता:–** नं. RZ-199–A, गली नं. 15, खसरा नं. 522 में से, तुगलकाबाद एक्स., नई दिल्ली–110019 **अन्य पता:– (3)** ठाकुर क्लोथिंग कं., 9/6164, W–304, दूसरा तल, शकूर पुर गली बैक, गाँधी नगर, दिल्ली, दिल्ली–110031 **सह–आवेदक:– श्री शेखर तरफदार, पता:–** नं. RZ-199–A, गली नं. 15, खसरा नं. 522 में से, तुगलकाबाद एक्स., नई दिल्ली–110019 **जमानती:– श्री भाव सिंधु, पता:–** एच.नं. 3/78, स्ट्रीट नं. 3, चुरिया मौहल्ला, तुगलकाबाद गाँव, दिल्ली–110044 **ऋण खाता सं.:–** 312300004504	संपत्ति नं. RZ-199–A, गली नं. 15, माप 41.80 वर्ग मीटर अर्थात 50 वर्ग गज, खसरा नं. 522 में से, तुगलकाबाद एक्स., नई दिल्ली–110019 पर हक विलेख नं. 930 दिनांकित 20.02.2019 के जमा द्वारा न्यायसंगत बंधन।	**मांग नोटिस की तारीख:** 12.02.2024 **रु. 14,69,030.54** ब्याज और अन्य प्रभारों सहित

प्रत्याभूत परिसंपत्तियों को मुक्त कराने के लिए उपलब्ध समय में अधिनियम की उप–धारा 13 के प्रावधानों में कर्जदार का ध्यान आकृष्ट किया जाता है।

दिनांक: 01.03.2024 **स्थान: नई दिल्ली**

प्राधिकृत अधिकारी,
एलआईसी हाऊसिंग फाईनेंस लि.

GROW YOUR BUSINESS
WITH BUSINESS STANDARD -
THE SMART CHOICE TO REACH
THOSE WHO MATTER!

Write to
sales@bsmail.in now,
for a customised
solution to your
business requirements

Business Standard
Insight Out

मुथूट हाउसिंग फाइनेंस कंपनी लिमिटेड

पंजीकृत कार्यालय : टीसी नं. 14/2074–7, मुथूट सेंटर, पुन्नेन मार्ग, तिरुवनंतपुरम–695 034, सीआईएन नं.– U65922KL2010PLC025624
निगमित कार्यालय : 12/ए 01, 13वां तल, परिनी क्रेसेंजो, भूखंड सं. सी38 एवं सी39, बांद्रा कुर्ला कॉम्प्लेक्स–जी ब्लॉक (पूर्व), मुंबई–400051,
दूरभाष सं: 022–62728517, प्राधिकृत अधिकारी ईमेल आईडी : authorised.officer@muthoot.com,
संपर्क हेतु व्यक्ति : गोविंद राम बलराम शर्मा – 9212443181

सार्वजनिक सूचना – संपत्ति की नीलामी–सह–विक्रय

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत अचल परिसंपत्तियों का विक्रय

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 में समाविष्ट शक्तियों के प्रयोगांतर्गत, मुथूट हाउसिंग फाइनेंस कंपनी लिमिटेड (यहां इसमें इसके उपरांत "कंपनी" के रूप में संदर्भित) के प्राधिकृत अधिकारी ने अधोवर्णित संपत्तियों (यहां इसमें इसके उपरांत "प्रतिभूत परिसंपत्ति" के रूप में संदर्भित) का अधिग्रहण कर लिया है और इन्हें निम्न वर्णित ग्राहकों (यहां इसमें इसके उपरांत "ऋणकर्ताओं" के रूप में संदर्भित) को स्वीकृत आवासन ऋण सुविधाओं के संदर्भ में प्रतिभूति के रूप में अपने पास सुरक्षित रख लिया है और अब आगे यह निर्णय लिया गया है कि ऋणकर्ताओं की ओर से अतिदेय का अंतिम भुगतान प्राप्त होने तक निम्न राशि के अनुसार प्रतिभूत ऋण राशि और इस राशि पर आगे के ब्याज व व्ययों के संदर्भ में जनता से मोहरबंद निविदाएं निमंत्रित करने द्वारा "जैसी हैं जहां हैं", "जैसी हैं जो हैं", "वहां जो कुछ भी हैं" और "बिना संसाधन" आधार/शर्तों पर प्रतिभूत परिसंपत्ति का विक्रय कर दिया जाय।

क्र. सं.	ऋणकर्ता/ओं के नाम एवं एलएएन	अधिग्रहण प्रकार एवं तिथि	कुल बकाया राशि (रु.) लागू भावी ब्याज	आरक्षित मूल्य	धराज
1.	एलएएन नं.: 10101091862 1. हुकम चंद खाती, 2. लाडा देवी	सांकेतिक अधिग्रहण 10–मई–2023	रु. 7,82,729.60/– 22–फरवरी–2024 के अनुसार	रु. 12,00,000/–	रु. 1,20,000/–

प्रतिभूत परिसंपत्ति(यों)/अचल संपत्ति(यों) का विवरण : भूखंड सं. 5 धारक संपत्ति के समस्त वह भाग तथा अंश जो खसरा नंबर 38/2, रकबा 0.2156 के हिस्से पर, ग्राम रतखेड़ा, ग्राम पंचायत – डेरंथो, तहसील – नसीराबाद, जिला – अजमेर, राजस्थान – 305601 में स्थित है और क्षेत्रफल 143.33 वर्ग गज (1290 वर्ग फुट), जो निम्नानुसार परिसीमित है :– पूर्व– भूखंड सं.–6, पश्चिम– भूखंड सं.–4, उत्तर– 25 फुट रोड, दक्षिण– 25 फुट रोड।

निरीक्षण तिथि एवं समय : 18–मार्च–2024 तथा 19–मार्च–2024 को 10.00 से 05.00 बजे
नीलामी तिथि : 04–अप्रैल–2024 को 10.00 से 03.00 बजे तथा बोली जमा करने की अंतिम तिथि : 03–अप्रैल–2024
विक्रय का स्थल : 1डी–10/45, ग्राउंड फ्लोर, श्री आशापुरा एन्क्लेव, चित्रकूट, प्रताप स्टेडियम के सामने, जयपुर, राजस्थान – 302021

इच्छुक बोलीदातागण ऊपर अंकितानुसार तिथि एवं समय पर संपत्तियों का निरीक्षण–अवलोकन कर सकते हैं।
सार्वजनिक नीलामी के नियम एवं शर्तें :– 1) विक्रय, सरफॉएसि अधिनियम 2002 के अंतर्गत विरचित विस्तृत दिशानिर्देशों के अनुसार पूर्ण रूप में यहां नीचे वर्णित नियमों एवं शर्तों तथा इच्छुक बोलीदाताओं द्वारा जमा किए जानेवाले प्रस्ताव / निविदा प्रलेख में संविर्णत नियमों एवं शर्तों के भी अधीन होगा। **2)** सम्पत्ति का विक्रय, ऋणभारों, यदि कोई हो, सहित **"जैसी है जहाँ है", "जैसी है जो है", "जो कुछ भी वहाँ है" तथा "उपचार रहित आधार"** पर किया जायेगा। **3)** नीलामी के अधीन रखी गयी सम्पत्तियों का निरीक्षण उपरोक्त विनिर्दिष्ट तिथि एवं समय पर किया जायेगा। सम्पत्तियों के निरीक्षण अथवा निविदाएं जमा करने से संबंधित किसी भी पूछताछ के लिये उक्त अंकित सम्पर्क नम्बरों पर संबंधित स्थानों पर नियुक्त प्राधिकृत अधिकारियों से सम्पर्क करें। इच्छुक क्रेतागण, आरक्षित मूल्य के 10% की धरोहर राशि जमा (ईएमडी) के लिए "मुथूट हाउसिंग फाइनेंस कम्पनी लिमिटेड" के पक्ष में मुम्बई में भुगतान योग्य डिमांड ड्राफ्ट के साथ मुहरबंद लिफाफे में उपरोक्त सम्पत्ति के लिये अपने प्रस्ताव भेज सकते हैं। **4)** इच्छुक बोलीदाता को प्रस्ताव प्रलेखों के साथ आय कर विभाग द्वारा निर्गत पैन कार्ड तथा बोलीदाता के पहचान के प्रमाण तथा निवास के प्रमाण जैसे पासपोर्ट, चुनाव आयोग कार्ड, राशन कार्ड, ड्राइविंग लाइसेंस इत्यादि की प्रति को भी संलग्न करना होगा। **5)** किसी भी स्थिति में सम्पत्ति का विक्रय आरक्षित मूल्य से कम पर नहीं किया जायेगा। **6)** नीलामी में उपस्थित बोलीदाताओं को निर्धारित आरक्षित मूल्य के अतिरिक्त रु. 10000/– के गुणकों में अपने प्रस्ताव बढ़ाने की अनुमति प्रदान की जाएगी। **7)** सभी देयताओं एवं व्ययों जैसे नगर निगम करों, अनुरक्षण /सोसायटी शुल्कों, बिजली एवं पानी के करों तथा स्टाम्प ड्यूटी, पंजीकरण शुल्कों, अंतरण शुल्कों तथा उक्त सम्पत्तियों से संबंधित विक्रय प्रमाणपत्र के पंजीकरण के संदर्भ में नियत अन्य व्ययों एवं शुल्कों सहित किसी भी अन्य बकाये का भुगतान सफल बोलीदाता/क्रेता को ही वहन करना होगा। **8)** सफल बोलीदाता /क्रेता को (पूर्व प्रदत्त 10 प्रतिशत ईएमडी समायोजित करने के बाद) अंतिम बोली राशि के 25% का, बिक्री के संदर्भ में प्राधिकृत अधिकारी द्वारा प्रस्ताव की स्वीकृति से अगले कार्यदिवसों के अंदर भुगतान करना होगा अन्यथा धरोहर राशि जमा जब्त कर ली जायेगी। **9)** विक्रय मूल्य का शेष 75% का भुगतान प्राधिकृत अधिकारी द्वारा सफल क्रेता को विक्रय की पुष्टि की सूचना दिए जाने के 15 दिनों के अंदर अथवा प्राधिकृत अधिकारी की एकमात्र विवेकगत स्वेच्छा पर लिखित में स्वीकृत ऐसी विस्तारित अवधि में किया जायेगा। **10)** प्राधिकृत अधिकारी को स्वेच्छापूर्वक बिना किसी पूर्व सूचना के विक्रय के लिए निर्गत इस सूचना के किसी भी नियम एवं शर्त को परिवर्तित करने का अधिकार होगा। **11)** प्राधिकृत अधिकारी के पास बिना कोई कारण बताये किसी भी /समस्त बोलियों को निरस्त करने का अधिकार सुरक्षित है। संभावित बोलीदाताओं से प्राप्त सभी बोलियों को मैसर्स मुथूट हाउसिंग फाइनेंस कम्पनी लिमिटेड के विरुद्ध निर्धारित किसी भी दायित्व /दावे के बिना उन्हें वापस लौटा दिया जाएगा। **12)** उधारकर्ता का ध्यान, प्रतिभूत परिसंपत्ति को ऋणमुक्त करने के लिये उपलब्ध समय के परिप्रेक्ष्य में सरफॉएसि अधिनियम की धारा 13 की उप–धारा 8 के प्रावधानों की ओर आकृष्ट किया जाता है। **13)** सर्वसाधारण को तथा उधारकर्ता(ओं) /बंधककर्ता(ओं) को विशेष रूप में सूचित किया जाता है कि यदि यहां इसमें उपर्युक्त अनुसूचित नीलामी किसी भी कारण, चाहे जो कुछ भी कारण हो, विफल होती है तो प्रतिभूत ऋणदाता निजी संधि के माध्यम से विक्रय के द्वारा प्रतिभूति हित प्रवर्तित कर सकते हैं।
एतद्द्वारा उधारकर्ता(ओं)/गारंटर(रों)/बंधककर्ता(ओं) को सरफॉएसि अधिनियम की प्रतिभूति हित (प्रवर्तन) नियमावली के नियम 8(6) एवं 9 के अंतर्गत 30 दिवसीय सांविधिक सूचना दी जाती है। उधारकर्ता / ओं से यह भी अनुरोध किया जाता है कि वे 30 दिवसों के अंदर संपत्ति से अपनी अप्रभारित वस्तुओं को हटा दें, अन्यथा इन्हें उनके जोखिम एवं लागत पर संपत्ति से हटा दिया जायेगा।

स्थान : राजस्थान, दिनांक : 02–मार्च–2024 **हस्ता./– प्राधिकृत अधिकारी, कृते मुथूट हाउसिंग फाइनेंस कंपनी लिमिटेड**

सार्वजनिक सूचना

सर्वसाधारण को सूचित किया जाता है कि हमारे क्लाईंट, **मेसर्स मुथूट फाईनान्स लि. (GSTIN 32AABCT0343B1Z7), पंजीकृत कार्यालय: तल 2, मुथूट चेम्बर्स, बैनर्जी रोड, कोच्चि–682018, केरल, भारत, CIN: L65910KL1997PLC011300, दूरभाष: +91 484-2396478, 2394712, फैक्स: +91 484-2396506, mails@muthootgroup.com, www.muthootfinance.com** ऋण चुकाने में असफल ऋणियों के गिरवी रखे सोने के गहनों (**30.09.2022** की अवधि तक के **NPA** खातों) की निम्नलिखित विवरणों के अनुसार नीलामी करेगी। इच्छुक सभी व्यक्ति भाग ले सकते हैं।

प्रथम नीलामी की तिथि: 08.03.2024

दिल्ली-शालीमार बाग (0249): BLS-87, MUL-8111, 8261, 8304, 8372, SRS-46, 67, 249, 255, 268, 270, TMS-16, **दिल्ली-रोहिणी (0397):** MDL-2043, 2505, 2601, 2716, 2725, 2726, MUL-9187, 9240, 9527, 9615, 9634, 9642, 9804, 9858, 9892, MWS-4628, SRS-81, 161, **दिल्ली-रोहिणी डी सी चौक (0559):** MDL-1610, MEG-229, 231, MUL-6294, 6303, 6305, 6347, 6349, 6387, SRS-64, TMS-2, **दिल्ली-पीतमपुरा (0615):** MDL-941, MEG-259, MHL-180, MUL-4119, 4264, SRS-22, **दिल्ली-रोहिणी सेक्टर 11 (1100):** MDL-2407, 2610, 2612, MUL-11604, 11642, 11773, 11826, 11963, 12051, SRS-49, 97, **दिल्ली-नरेला (1101):** MAL-3941, MDD-60, MDL-1610, 1787, 3165, MEG-319, MOL-2359, MUL-11624, 12264, 12278, 12567, 12625, 12659, 12680, 12687, 12710, 12758, 12762, 12806, 12835, 12849, 13134, 13238, MWS-920, **दिल्ली-शालीमार बाग बीटी ब्लॉक (1125):** MDL-1315, 1859, 1941, MUL-4595, 6272, 6344, 6397, 6419, 6422, 6431, 6510, 6532, SRS-17, 19, 120, 151, 161, **दिल्ली-कोहाट एन्क्लेव (1130):** MDL-1161, 1163, MEG-183, MUL-4848, 4858, 4859, 4860, 4869, 4875, SRS-60, 108, 110, 135, **दिल्ली-रोहिणी सेक्टर 7 (1150):** MDL-753, 754, 1069, 1161, 1290, 1321, MEG-255, 276, MUL-4673, 4674, 4799, SRS-60, 72, 159, **दिल्ली-रोहिणी सेक्टर 16 (1152):** MDL-3003, 3015, 3017, MEG-256, 388, 450, MUL-9979, 10052, 10480, 10518, 10524, 10558, 10570, 10597, 10606, 10611, 10647, 10740, SRS-87, 109, 128, 135, 210, 238, TMS-9, 16, **दिल्ली-मंगोलपुर कलां (1311):** MAL-3142, MDL-1854, 2129, 2179, 2207, 2404, MEG-15, MUL-8307, 8869, 8987, 9016, 9059, 9136, 9168, 9174, 9218, SRS-42, 44, 51, 67, 210, **दिल्ली-बुद्ध विहार (1387):** MAL-5350, MDL-2476, 3533, 4427, 4871, MEG-600, MUL-17920, 19657, 19882, 19920, 19946, 20024, 20067, 20102, 20120, 20142, 20307, 20372, 20428, 20511, 20588, 20629, 20630, 20706, 20707, 20782, 20850, 20989, 20997, 21032, 21115, SRS-75, 139, 199, 222, 224, TMS-1, **दिल्ली-रोहिणी साईं बाबा चौक (1389):** MEG-84, 178, 180, MUL-3462, 3468, 3586, 3589, SRS-50, 51, TMS-7, **दिल्ली-राजा पार्क (रानी बाग) (1431):** MDL-1995, 3370, 3371, MEG-210, 411, MUL-6505, 6545, 6743, 6768, 6856, 6930, 7096, 7383, MWS-6102, SRS-79, 103, 197, 211, **दिल्ली-प्रशांत विहार (1692):** MUL-2710, 2714, 2724, SRS-46, TMS-3, **दिल्ली-बवाना (1718):** MDL-2160, 2172, MEG-298, MUL-8498, 8580, 8595, RGL-1318, 1327, 1525, 1657, 1659, 1703, 1711, 1727, 1759, 1790, 1801, 1806, 1812, 1817, 1870, 1875, SRS-7, 12, 41, 156, 176, **दिल्ली-रोहिणी सेक्टर 3 (1719):** MDL-2634, 3009, MEG-275, 282, 434, MUL-10849, 10921, 10934, 10959, 11115, 11419, 11447, 11500, 11518, 11611, 11632, 11677, 11728, 11732, 11762, 11763, 11849, SRS-3, 13, 105, 123, TMS-7, WBS-20, **दिल्ली-रोहिणी सेक्टर 15 (1938):** MDL-1635, MEG-152, 280, MUL-5957, 6038, 6102, 6131, 6134, 6164, 6186, 6230, 6231, **दिल्ली-अलीपुर (2009):** MDL-1051, 1058, 1059, MEG-206, MUL-3629, 5699, 5885, 5935, 5971, RGL-774, 959, 1174, 1355, SRS-35, 64, 68, 69, 77, 78, 96, **दिल्ली-सैनिक विहार (2194):** MDD-41, MEG-182, MHP-457, MUL-2713, 2913, MWS-1700, SRS-89, TMS-3, **दिल्ली-रोहिणी पॉकेट-सी सेक्टर-3 (2401):** MDL-2100, 2242, MEG-257, MUL-6559, 6706, 6713, 6760, 6856, 6867, 6868, 6883, 6947, 6997, 7024, MWS-5703, SRS-7, 70, 111, **दिल्ली-बादली (2410):** MDL-529, 955, 1025, 1189, 1238, MEG-130, MUL-5514, 5832, 5948, 5971, 6125, 6166, **दिल्ली-पीतमपुरा मप्र-1 (2520):** MAL-1426, MDL-1362, MUL-6586, 6769, 6787, SRS-17, 31, 43, 48, 49, **दिल्ली-पूठकलां (2521):** MAL-4518, MDL-1856, 2467, 2617, 3143, 3283, MEG-560, 608, 661, MUL-17444, 17481, 17558, RGL-2104, 2553, 2685, 2922, 2980, 3213, 3227, 3234, 3309, 3360, 3442, 3479, SRS-8, 254, 303, **दिल्ली-शाहबाद दौलतपुर (2701):** MDL-1260, 1366, 1401, 1543, MUL-11767, 12261, 12594, 12616, 12894, SRS-4, 39, **दिल्ली-रोहिणी-सेक्टर 5 (2745):** MAL-3735, MDD-77, MDL-1650, 3466, 3627, MEG-566, 584, MUL-11119, 11683, 12461, 12845, 13222, 13322, 13353, 13390, 13461, 13507, 13596, 13623, 13627, 13714, 13745, 13897, MWS-2834, SRS-14, 36, 56, 172, 173, **दिल्ली-रोहिणी-सेक्टर-24 (3696):** MDD-48, MDL-3326, MEG-371, 414, 653, 721, 736, MUL-14500, 14830, 15707, 15860, 15985, 15993, 16155, 16170, 16202, 16206, 16243, 16541, SRS-52, 53, 55, 56, 61, 71, 122, 126, 272, TMS-7, 25, **दिल्ली-हैदरपुर (3850):** MDL-1150, MOL-1228, 1342, MUL-7319, 7554, 8072, 8157, 8276, 8312, 8483, 8723, **दिल्ली-मुबारकपुर डबास (4480):** MAL-895, MDL-884, 1178, MEG-56, 57, 119, MUL-5922, 6105, 6140, 6209, 6253, 6428, SRS-30, **नरेला बवाना रोड-दिल्ली (4503):** MDL-667, MUL-3269, 3285, 3299, RGL-421, 424, 480, 539, 586, **आज़ादपुर (डीएल) (5053):** MAL-251, MDL-207, MUL-1236, 1461, 1759, 1781, 1849, 1893, 1926, 1976, 2025, SRS-21, **दिल्ली-रोहिणी-सेक्टर-18 (5108):** MDL-309, 370, MEG-107, MUL-802, 886, 894, 931, 975, 1002, 1006, 1017, 1028, 1077, 1246

दूसरी नीलामी की तारीख: 09.03.2024, नीलामी स्थान: मुथूट फाईनान्स लिमिटेड, क्षेत्रीय कार्यालय दिल्ली उत्तर पश्चिम, पहली मंजिल, 354/4205, संत नगर चौक, रानी बाग दिल्ली-110034

नीलामी नीचे दिखाए अनुसार जिस शाखा हेड में ग्राहक का ऋण खाता है क्रमशः उन्हीं शाखाओं में संचालित की जाएगी। हालाँकि, कृपया यह ध्यान रखें कि यदि निर्धारित तिथि (तिथियों) में नीलामी सफलतापूर्वक नहीं हो जाती तो ऐसी नीलामी **दूसरी नीलामी की तारीख** को क्रमशः **दिये गए नीलामी केंद्र** में संचालित की जाएगी/जारी रहेगी आगामी और ऐसी स्थिति में जहाँ इस सब के बावजूद कथित गहनो की नीलामी सफलतापूर्वक नहीं हो जाती ऐसी नीलामी आगामी तिथियों में भी इसी स्थान पर जारी रहेगी। इस संबंध में कोई अतिरिक्त सूचनाएं नहीं दी जाएंगी।

कोहली एण्ड सोब्ती, एडवोकेट, ए 59ए, पहली मंज़िल, लाजपत नगर–II, नई दिल्ली–110024

नोट: ग्राहक नीलामी की निर्धारित तिथि से पहले हमारे क्लाइंट की बकाया राशि का भुगतान करके अपने गहनों की गिरवी छुड़ा सकते हैं। ग्राहक **ईमेल आईडी: recoverynorth@muthootgroup.com** या **7834886464, 7994452461** पर कॉल करके संपर्क कर सकते हैं।

Business Standard
Insight Out

पूर्वोत्तर रेलवे

ई-टेंडरिंग निविदा सूचना

वरिष्ठ मण्डल विद्युत इन्जीनियर (परिचालन), लोको शेड, पूर्वोत्तर रेलवे, इज्जतनगर द्वारा भारत के राष्ट्रपति की ओर से निविदा सूचना सं०: M/DSL/IZN/TC/OT/80 के अर्न्तगत निम्नलिखित कार्य के लिए, सिंगल पैकेट सिस्टम के आधार पर खुली ई–निविदा आमन्त्रित की जाती है :– कार्य का नाम : ट्रान्सपोर्टेशन ऑफ 08 लोको सैट (16 अदद) एमजी डीजल लोको मोटिव बोगीज फ्राम लोको शेड, इज्जतनगर टू मैलानी एण्ड मैलानी टू लोको शेड, इज्जतनगर ऑन रोड ट्रेलर ऑफ सुटेबिल कैरींग कैपेसिटी विद लोडिंग/अनलोडिंग ऑफ बोगीज ऑन रोड ट्रेलर ऐट मैलानी फॉर दा पीरियड ऑफ टू ईयर्स। कार्य की अनुमानित लागत (रू० में): 8,86,320/– (सभी कर सहित), अर्नेस्ट मनी/बिड सिक्योरिटी (रू० में) : 17,700/–, निविदा प्रपत्र का मूल्य– रूपये 0.00 (शून्य), कार्य की अवधि– 02 वर्ष, निविदा बंद होने की तिथि एवं समय : दिनांक 05.04.2024 को समय 15:00 बजे।
• निविदाकार ई–निविदा को दिनांक 05.04.2024 को समय 15:00 बजे तक ऑनलाइन जमा कर सकेगें। • पूर्ण विवरण एवं ई–निविदा को प्रस्तुत करने के लिए भारतीय रेलवे की वेबसाइट **www.ireps.gov.in** पर देखें।

वरिष्ठ मण्डल विद्युत इन्जीनियर (परिचालन), मुजाफि/विद्युत - 287 **इज्जतनगर**

गाड़ियों की छतों व पायदान पर कदापि यात्रा न करें।

केईआई इंडस्ट्रीज लिमिटेड

(सीआईएन: L74899DL1992PLC051527)
पंजीकृत कार्यालय: डी–90, ओखला औद्योगिक क्षेत्र, फेज–I, नई दिल्ली–110020
ई–मेल आईडी: cs@kei-ind-com, वेबसाइट: www.kei-ind.com
फोन: +91–11–26818840, 26818642, फैक्स: +91–11–26811959, 26817225

सूचना

एतद् द्वारा द्वारा सूचना दी जाती है कि सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियम 42 व विनियम 47 के अनुसार और कंपनी अधिनियम 2013 की धारा 91, (प्रबंधन और प्रशासन) के नियम, 2014 के नियम 10 एवं कंपनी अधिनियम, 2013 के लागू अन्य प्रावधानों के साथ पठित, के अनुसार, सोमवार 11 मार्च 2024 को होने वाली बैठक में निदेशक मंडल के अनुमोदन के अधीन कंपनी ने अंतरिम लाभांश के भुगतान के लिए रिकॉर्ड तिथि यानी मंगलवार, 19 मार्च 2024 दिन तय की है।.
यदि बोर्ड द्वारा अपनी उपरोक्त बैठक में अंतरिम लाभांश घोषित किया जाता है, तो वे सदस्य जिनका नाम कंपनी के सदस्यों के रजिस्टर में मंगलवार 19 मार्च 2024 के समापन समय पर दिखाई देता है, वे वित्तीय वर्ष 2023–24 के लिए कंपनी के शेयर इक्विटी पर उक्त अंतरिम लाभांश, यदि कोई हो, प्राप्त करने के हकदार होंगे।
निवेशक अधिक जानकारी के लिए कंपनी की वेबसाइट (**www.kei-ind.com**) और स्टॉक एक्सचेंज की वेबसाइट (**www.bseindia.com** और **www.nseindia.com**) पर जा सकते हैं।

निदेशक मंडल के आदेश से
केईआई इंडस्ट्रीज लिमिटेड के लिए

हस्ता/–
(अनिल गुप्ता)
अध्यक्ष–सह–प्रबंध निदेशक
डीआईएन: 00006422

स्थान: नई दिल्ली
दिनांक: 01.03.2024

फिनोवा कैपिटल प्राइवेट लिमिटेड

702, सातवीं मंजिल, यूनिक एस्प्यायर, प्लॉट नं. 13–14, कॉस्मो कॉलोनी, आम्रपाली मार्ग, वैशाली नगर, जयपुर–302021, राज

परिशिष्ट IV (देखें नियम 8(1) कब्जा सूचना) (अचल सम्पत्ति हेतु)

जबकि, अधोहस्ताक्षरकर्ता **फिनोवा कैपिटल प्राइवेट लिमिटेड** का प्राधिकृत अधिकारी होते हुए वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्गठन और प्रतिभूति हित प्रवर्तन अधिनियम 2002 और प्रतिभूति हित प्रवर्तन नियम, 13 (12) के नियम (3) अधिनियम 2002 एवं सपठित नियमों के नियम के तहत प्रदत्त शक्तियों के अनुप्रयोग में माँग सूचना दिनांक 18.07.2023 को निर्गमित की जिसमें माँग करते हुए ऋणी **राहुल मित्तल पुत्र सुमन्त प्रसाद, राखी पत्नी राहुल मित्तल, अमरीश कुमार पुत्र यशपाल सिंह** से नोटिस में वर्णित राशि **20,49,114/– (बीस लाख उनचास लाख एक सौ चौदह रुपये मात्र)** कुल देय राशि 13.07.2023 तक ब्याज के साथ को इस नोटिस की प्राप्ति की दिनांक से 60 दिनों के भीतर चुकाने के लिये कहा गया था।
ऋणी/बंधककर्ता के वह राशि लौटाने में विफल होने पर ऋणी/बंधककर्ता को तथा सामान्यजन को एतद् द्वारा सूचना दी जाती है कि अधोहस्ताक्षरकर्ता ने उक्त अधिनियम की धारा 13 की उपधारा (4) तथा सपठित प्रतिभूति हित प्रवर्तन नियम, 8 के अन्तर्गत प्रदत्त शक्तियों के अनुप्रयोग में एतस्मिन नीचे वर्णित सम्पत्ति का कब्जा **दिनांक 28 माह फरवरी वर्ष 2024** को ग्रहण कर लिया है।
ऋणी/सहऋणी/बंधककर्ता को विशिष्टतया और सर्वसाधारण को सामान्यतया एतद् द्वारा सम्पत्ति के साथ व्यवहार नहीं करने की चेतावनी दी जाती है और सम्पत्ति के साथ कोई व्यवहार रूपये **23,14,266/– (तेइस लाख चौदह हजार दो सौ छियासठ रुपये मात्र)** कुल देय राशि तथा आगे का ब्याज एवं कुल भुगतान होने तक की राशि **फिनोवा कैपिटल प्राइवेट लिमिटेड** के प्रभार के अधीन होगा।
ऋणी का ध्यान प्रतिभूत आस्तियों के मोचन के लिये उपलब्ध समय के सन्दर्भ में अधिनियम की धारा 13 की उपधारा (8) के उपबंधों की ओर आकृष्ट किया जाता है।

स्थावर सम्पत्ति का विवरण

अचल संपत्ति के सभी अभिन्न अंग स्थित प्लॉट स्थित फ्लैट नं. जीएफ 2ए, भूतल, केशव कॉम्पलेक्स, प्लॉट नं. 18, खसरा नं. 1165एमआई का भाग, लूणी जिला गाजियाबाद उत्तरप्रदेश, कुल क्षेत्रफल 60 वर्गगज एवं जो कि राखी मित्तल के स्वामित्व में है। जिसकी सीमाएं निम्न हैं:
पूर्व: बिल्डिंग नं. 17, पश्चिम: बिल्डिंग नं. 19, उत्तर: फ्लैट नं. जीएफ–1, दक्षिण: रोड

दिनांक : 28.02.2024 **प्राधिकृत अधिकारी**
स्थान : गाजियाबाद, उत्तरप्रदेश **फिनोवा कैपिटल प्राइवेट लिमिटेड**

फॉर्म ए

सार्वजनिक घोषणा

(इन्सॉल्वेंसी एंड बैंकरप्सी बोर्ड ऑफ इंडिया (कारपोरेट व्यक्तियों के लिए दिवालिया संकल्प प्रक्रिया) नियमावली, 2016 के नियम 6 के तहत)

आईएलडी हाऊसिंग प्रोजेक्ट्स प्राईवेट लिमिटेड (पूर्ववर्ती इंटरनेशनल लैंड डवलेपर्स प्राईवेट लिमिटेड) के लेनदारों के सूचनार्थ/ध्यानार्थ

संबंधित विवरण

1.	कारपोरेट देनदार का नाम	आईएलडी हाऊसिंग प्रोजेक्ट्स प्राईवेट लिमिट